

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM

To

[ADJUDICATION ORDER Ref No.: Order/SV/GD/2023-24/29350-29351]

1. Whereas, an Adjudication Order No. **Order/SV/GD/2023-24/29350-29351** (hereinafter referred to as 'order'), has been passed in respect of IFL Promoters Ltd.
2. And whereas at page 1 for Noticee No.1 i.e. IFL Promoters Ltd in the aforesaid order, inadvertently typographical error has occurred w.r.t. PAN of the Noticee on which penalty is imposed. In order to rectify the same, it is hereby clarified that at page 1 for Noticee No.1 of the said order shall be read as:

Noticee	Name of the Noticee	PAN
1.	IFL Promoters Ltd.	AAACI5322C

3. The other contents of the Adjudication Order No. Order/SV/GD/2023-24/29350-29351 dated September 20, 2023 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.

Shashi

Date: January 19, 2024

Place: Mumbai

SHASHI KUMAR VALSAKUMAR

ADJUDICATING OFFICER

